## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 1620 OF 2019 IN DFR NO. 2272 OF 2019

Dated: 29th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Kothari Sugars and Chemicals Limited ... Appellant(s)

**Versus** 

**Tamil Nadu Electricity Regulatory Commission** 

& Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Ritu Apurva

Ms. Aadishree Chakraborthy

Counsel for the Respondent(s) :

## **ORDER**

(IA No. 1620 of 2019 – for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on <u>03.09.2019</u>, subject to curing the defects, if any. Application is disposed of.

(Ravindra Kumar Verma)
Technical Member
mk/pk

(Justice Manjula Chellur) Chairperson